

Company: Sol Infotech Pvt. Ltd. Website: www.courtkutchehry.com

Printed For:

Date: 20/11/2025

## (2019) 09 CHH CK 0020

## Chhattisgarh High Court

Case No: Writ Petition (S) No. 6659 Of 2019

Laxmi Prasad Patel APPELLANT

Vs

State Of Chhattisgarh

Through The

Secretary, School RESPONDENT

Education

Department And Ors

Date of Decision: Sept. 3, 2019 Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Dhani Ram Patel, Jitendra Pali

Final Decision: Disposed Of

## Judgement

## P. Sam Koshy, J

1. Challenge in the present Writ Petition is to the order dated 22.08.2019 whereby the petitioner has been transferred from Govt. Multipurpose Higher

Secondary School, Sarangarh to Govt. Higher Secondary School Kapan.

2. Without entering into the merits of the case, the counsel for the petitioner submits that the petitioner may be permitted to make a detailed

representation to the respondents raising all the grievances which has been raised in this petition, and the respondents, in turn, may decide the same as

expeditiously as possible.

- 3. The said prayer is not opposed.
- 4. Accordingly, the instant Writ Petition stands disposed of with liberty to the petitioner, if so chooses, to prefer a detailed representation to the

respondents which considering the fact that it is a case of transfer, the respondents may decide the same as expeditiously as possible.